

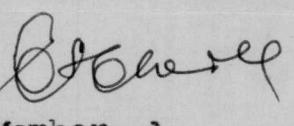
Dt. 05.06.2002

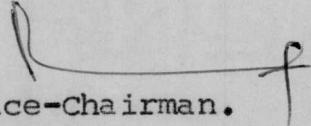
Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

We have heard Sri G.K. Mishra, learned counsel for the applicant.

2. By this application, prayer has been made to initiate the contempt proceedings against the respondents for non-compliance of the order dated 16.04.1999 passed in O.A 694/95. This CCP has been filed on 01.05.2002 i.e after more than three years while period for limitation prescribed for initiating contempt proceedings is one year. The respondents were given one month time to comply with the order by paying over time allowances to the applicant. ~~The~~ ⁹⁴ one month time is excluded then also the application is time barred. Learned counsel for the applicant then submitted that he has filed contempt petition on 05.08.1999 in this Tribunal which was dismissed, on 21.11.2000, a copy of which has been filed, ^{JK Submittal} and the limitation has not expired. We have considered the submission of learned counsel for the applicant. Even the limitation is counted from 21.11.2000 then also this application is highly time barred. In the circumstances, the application is rejected as time barred. However, if the applicant is advised, he may agitate his grievance on the original side.

3. There will be no order as to costs.


Member - A.


Vice-Chairman.

/Anand/

Recd. Notices
RMS/Adv. C.R.
H.C.C.
B.P.
16/6/02